

Shri Walsh and Shri Sen are whole time directors whose appointments have been approved by the Govern-

ment of India. Their emoluments and perquisites are as given below:—

- (i) Shri A.L. Walsh, Jr. Managing Director from 1-1-74 to 26-9-75 Salary of Rs. 7,500/- p.m. plus Bonus as per Rules of the company, and perquisites of Provident Fund, Superannuation Fund, Gratuity, Medical benefits, passage benefits, Leave, Leave Travel Concession, Furnished Residential Accommodation, Free use of car, Telephone at residence and Fees of two Clubs.
- (ii) Shri T. M. Sen, Whole-time Director from 8-5-70 for five years. Salary of Rs. 3,200/- with an annual increment not exceeding Rs. 500/- as may be determined by the Board of Directors, plus Bonus as per company's rules, and perquisites like Provident Fund and other benefits for senior Executives, Medical benefits, Leave, Leave Travel Concession, Residential accommodation, Telephone, Car with Driver, Subscription of a Club, and Personal Accident Policy.

(d) A former employee of the Ministry joined this company towards the end of 1969 after obtaining permission from the Government.

route, 157/158 New Delhi-Varanasi Express is being run via Rae Bareilly and Pratapgarh.

Introduction of fast passenger train between Delhi and Varanasi via Rae Bareilly and Pratapgarh

Cases pending in Maharashtra High Court

7916. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

7917. SHRIMATI ROZA DESHPANDE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the newly introduced fast passenger trains 157UP and 158DN between Delhi Varanasi will pass through Rae Bareilly and Pratapgarh;

(a) the number of cases pending in Maharashtra High Court at present;

(b) whether there are 2 other shorter routes joining Lucknow and Varanasi covering more important places, towns and district headquarters in backward area; and

(b) the average number of cases disposed of annually by that Court;

(c) if so, the reasons for selecting the route mentioned in part (a)?

(c) whether facilities of legal aid have been provided to the poor in Maharashtra High Court; and

(d) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SARAJINI MAHISHI): (a) 46,022 cases were pending in Bombay High Court as on 31/12/74,

(b) No. There is only one shorter route joining Lucknow and Varanasi viz. via Sultanpur.

(b) The average annual disposal of Bombay High Court during 1972, 1973 and 1974 is 29,255,

(c) Having regard to the traffic offering on Rae Bareilly and Pratapgarh route and in the interest of movement of freight traffic on Sultanpur

(c) and (d). According to our information the Government of Maharashtra have a scheme for grant of